IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, SPECIAL BENCH (COURT – II)

Item No. 223
(IB)-669(ND)2020

IN THE MATTER OF:

M/s. Texpo international Limited ... Applicant/Petitioner

Versus

Arihant Electro Transworld LLP ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 09.12.2020

CORAM:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (J)

SHRI. NARENDER KUMAR BHOLA, HON'BLE MEMBER (T)

PRESENTS:
Mr. Anand Shankar and Mr. Arpit Gupta, Advs. For the Operational Creditor

ORDER

The order is dictated in open court.

In course of hearing, Learned Counsel appearing for the Operational Creditor submitted that the notice which was sent through the speed post, was returned unserved, So, the Petitioner may be permitted to serve a fresh notice by all modes including the E-mail ID of the Corporate Debtor.

Heard, the prayer is allowed. The Petitioner is directed to serve the notice upon the Corporate Debtor by all modes including the E-mail ID of the Corporate Debtor and affidavit of service must be filed within a week from today. List the matter on 27.01.2021.

-Sd-

(NARENDER KUMAR BHOLA)
MEMBER (T)

-S.d-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Ashwani